

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SMiscellaneous Application No. 877/2025

in

CONMT.PET.(C) No. 776/2018

in

C.A. No. 5128/2015

GULSHAN KAUSHIK

Petitioner(s)

VERSUS

THE STATE OF HARYANA &amp; ORS.

Respondent(s)

(IA No. 142426/2025 - APPLICATION FOR PERMISSION, IA No. 285525/2024 - INITIATING CRIMINAL PROCEEDINGS U/S 340 OF CRPC, IA No. 167688/2025 - PERMISSION TO APPEAR AND ARGUE IN PERSON and IA No. 294937/2024 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 25-02-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KUMAR  
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) :

Mr. D.N. Goburdhun, Sr. Adv./A.C.  
Petitioner-in-person

For Respondent(s) :

Mr. Samar Vijay Singh, AOR  
Ms. Sabarni Som, Adv.  
Mr. Aman Dev Sharma, Adv.  
Mr. Gaj Singh, Adv.  
Mr. Keshav Mittal, Adv.  
Mr. Vikramaditya Chauhan, Adv.UPON hearing the counsel the Court made the following  
O R D E R

The Miscellaneous Application is dismissed, in terms of the signed non-reportable order.

(DEEPAK GUGLANI)

AR-cum-PS

(signed non-reportable order is placed on the file)

(PREETI SAXENA)

COURT MASTER (NSH)